

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.154/98

Tuesday the 26th day of May 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

A. Babu
S/o Late K. Arumugan
S.P. Lane, Room No.9
Malampuzha Dam P.O.
Palakkad District

...Applicant

(By advocate: Mr P.Ravindran)

Versus

1. Director General of Posts
New Delhi.

2. Assistant Director General (Pen.)
Dte. of Posts.

...Respondents

(By advocate Mr TPM Ibrahim Khan, SCGSC)

The application having been heard on 26th May 1998,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant's father who was a class IV employee
at the Head Post Office, Olavakode, died in harness on
2.9.1989. When the applicant who is the elder son of the
deceased, became a major, a claim was put forward for
employment assistance on compassionate grounds. As there
was no favourable response to this, the applicant filed
an application before this Tribunal (OA No.765/94). It
was disposed of with a direction that the case of the
applicant for compassionate appointment could be considered
and an appropriate decision taken by the competent authority.
A supplementary representation was made after disposal
of the OA and the applicant has now been told by the impugned
order dated 28.6.95 (Annexure A-1) that it is not feasible
to grant employment assistance to the applicant as the
family cannot be considered to be in indigent circumstances

as the mother of the applicant is a last grade employee of the P.W.D. and as the family is also in receipt of family pension.

2. I have gone through the application and all the documents appended thereto. The applicant's father died in the year 1989. He left behind, apart from his widow, the applicant, another son and 3 daughters. One of the daughters has since been married. The family now consists of the applicant, his younger brother, 2 sisters and mother. The mother is employed in the Govt. PWD, Kerala. It is not a case where the sole bread-winner of the family has died in harness. Both parents of the applicant were employed and the mother is still employed. The family is also in receipt of a family pension. When the overall situation is considered and compared with other families of like nature where normally there is one earning member, the situation of the family cannot be considered to be highly indigent warranting employment assistance on compassionate grounds. Viewed in this respect, the decision taken by the competent authority cannot be considered to be unreasonable. Therefore, I do not find anything in this application which needs further deliberation. Application is dismissed.

Dated 26th May 1998.


(A.V. HARIDASAN)
VICE CHAIRMAN

aa.

LIST OF ANNEXURE

1. Annexure A1: Office Memorandum No.24-394/92-SPS-I dated 28.6.95 of the 2nd respondent.